

SCHEDULE II

FORM D

PROOF OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 18 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

12/07/2022

To
The Liquidator
Mummaneni Vazra Laxmi
Flat No. 107, V V Vintage Residency,
Somajiguda, Hyderabad - 500082

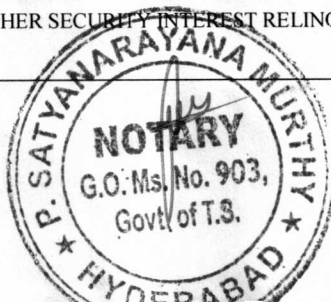
From
Abhirama Steels Limited Represented by its Resolution Professional
Sy. No. 272/1, Chityal Village Pargi Mandal,
Vikarabad Dist., Hyderabad TG 501501

Subject: Submission of proof of claim in respect of the liquidation of PVK Engineers Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam,

Abhirama Steels Limited hereby submits this proof of claim in respect of the liquidation of PVK Engineers Limited. The details for the same are set out below:

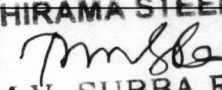
1.	NAME OF FINANCIAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	ABHIRAMA STEELS LIMITED
2.	ADDRESS AND EMAIL OF FINANCIAL CREDITOR FOR CORRESPONDENCE.	Sy. No. 272/1, Chityal Village Pargi Mandal, Vikarabad Dist., Hyderabad TG 501501 ip.abhiramasteels@gmail.com
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT THE LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM (WHETHER TERM LOAN, SECURED, UNSECURED)	Principal: 22,20,02,008 Interest: 6,35,21,178 Total: 28,55,23,186
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	Loan Agreement dated 10/10/2017; and correspondence between the parties
5.	DETAILS OF ANY ORDER OF A COURT OF TRIBUNAL THAT HAS ADJUDICATED ON THE NON-PAYMENT OF DEBT	Nil
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	10/10/2017 for Turnkey Project
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE FINANCIAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
8.	DETAILS OF ANY SECURITY HELD, THE VALUE OF THE SECURITY, AND THE DATE IT WAS GIVEN	NIL
8A.	WHETHER SECURITY INTEREST RELINQUISHED	YES / NO



For ABHIRAMA STEELS LTD.

P. M. V. SUDHAKARAO
Resolution Professional
IP Regn. No: IBB/PA-002/
IP.00974/2019-20/13001

9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE FINANCIAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	Bank Account Name: Abhirama Steels LTD Bank Account Number:001400100003935 Name Of the Bank: The Agresen Co-operative Urban Bank Limited Branch: Siddiamber Bazar ,Hyderabad IFSC Code: HDFC0CAUB01
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	Copy of Loan Agreement Copy of Correspondences

For ABHIRAMA STEELS LTD.	
Signature of financial creditor or person authorised to act on his behalf (please enclose the authority if this is being submitted on behalf a financial creditor)	 P. M. V. SUBBA RAO Resolution Professional IP Regn. No. IBBI/PA-002/ IP.NQ0924/2019-20/13001
Name in BLOCK LETTERS: RESOLUTION PROFESSIONAL(Poluri Maruti Venkata Subbarao)
Position with or in relation to creditor:	FINANCIAL CREDITOR
Address of person signing: Flat No. 301, Chapa's Prashanthi Niketan, Street No. 4, H.No. 1-10-17, Ashok Nagar Circle, Ashok Nagar, Hyderabad - 500020	

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, Poluri Maruti Venkata Subbarao, currently residing at Flat No. 301, Chapa's Prashanthi Niketan, Street No. 4, H.No. 1-10-17, Ashok Nagar Circle, Ashok Nagar, Hyderabad - 500020, do solemnly affirm and state as follows:

1. PVK Engineers Private Limited, the corporate debtor was, at the liquidation commencement date 09-06-2022, justly and truly indebted to us in the sum of Rs. Rs. 28,55,23,186.
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - a. Copy of Loan Agreement
 - b. Copy of Correspondences
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

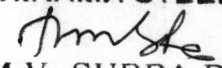
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim.]

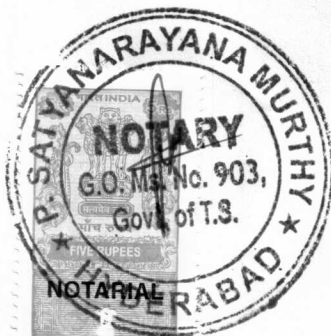
Solemnly, affirmed at Hyderabad on Tuesday, the 12th day of July 2022

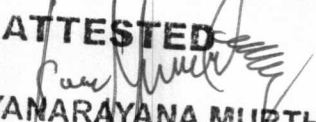
For ABHIRAMA STEELS LTD.

Before me,

Notary / Oath Commissioner.


P. M. V. SUBBA RAO
Resolution Professional
IP Regn. No. IBBI/PA-002/
IP.NQ0924/2019-20/13001



ATTESTED

P. SATYANARAYANA MURTHY
NOTARY B.Com., LL.B.
Block-28, Flat-12, MIG-II,
Baghlingampally, Hyderabad-500 044,
Appointed by the Govt. of T.S.

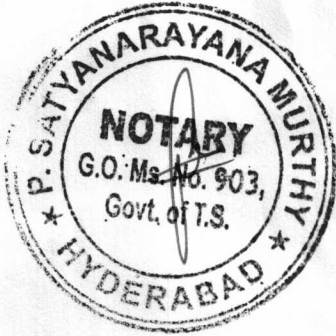
VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed there from.

Verified at Hyderabad on this 12 day of July 2022.

For ABHIRAMA STEELS LTD.

P.M.V. Subba Rao
P.M.V. SUBBA RAO
Deponent's signature
Resolution No. 1009/24/2019-20/13001
IP Regn. No: IBBI/PA-002/
IP.N00924/2019-20/13001



ATTESTED

P. Satyanarayana Murthy
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B.Com., LL.B.
NOTARY
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